

Criteria for deemed university

*102. SHRI JANARDHANA POOJARY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the criteria for conferring 'deemed university' status on an unaided institute;
- (b) whether a regular university and a 'deemed university' enjoy same powers, privileges and are similar in all respects;
- (c) whether once conferred the 'deemed university' status, such institutes are out of the control of State Government and are free to prescribe their own fee and course structures;
- (d) whether considering the high fees charged by such universities, UGC is contemplating to introduce uniform fee and course structures for all such universities; and
- (e) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT <SHRI ARJUN SINGH>: (a) to (e) An institution is declared as a "deemed to be university" by the Central Government under Section 3 of the University Grants Commission (UGC) Act, 1956 on the advice of the Commission. The Commission has laid down guidelines for considering proposals from institutions. These guidelines, *inter-alia*, provide that the institution should be:

- (1) generally engaged in teaching programmes and research, which are innovative and of a very high academic standard;
- (2) capable of further enriching the university system;
- (3) competent to undertake application-oriented programmes in emerging areas of knowledge;
- (4) generally, in existence for ten years or more; however, those institutions which impart education in emerging areas with promise of excellence can be considered for a provisional status
» under the *We-novo*' category;

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RAJYA SABHA

(5) financially sound, and also create a corpus fund as prescribed by the UGC.

Universities under Section 2 (f) of the UGC act, 1956 as well as those institutions declared as 'deemed to be universities' under Section 3 of the said Act, enjoy similar academic powers of teaching, research and examination, and conferral of degrees or other awards, however, only universities' created by legislatures can affiliate colleges and institutions 'deemed to be universities' can have their constituent units under certain conditions specified by the UGC. All universities created by legislatures, as well as institutions declared as 'deemed to be universities' are required to maintain standards of education, as prescribed by relevant laws.

Since Institutions are declared as 'deemed to be universities' under a Central Act, regulation of fee and academic matters are under the purview of Acts of Parliament, and not under laws enacted by State Legislatures.

The University Grants Commission has no proposal for prescribing uniform fee or course structure for all deemed universities.

Withdrawal of subsidy on power in Delhi

*108. SHRI TARIQ ANWAR: Will the Minister of POWER be pleased to state:

- (a) whether it is a fact that Government have decided to withdraw the subsidy on power in Delhi;
- (b) if so, the reasons therefor;
- (c) whether it is also a fact that private companies are selling the power at double of its cost in Delhi; and
- (d) if so, the details thereof?

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): (a) No, Sir. According to the Government of NCT of Delhi, in view of the Civil Appeal No. 2733/2006, DERC vs BRPL & Ors., *sub-judice* before the Hon'ble Supreme Court, the subsidy has been extended for further two months or till announcement of tariff by DERC for 2006-07 whichever is earlier.

- (b) Question does not arise.